

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
TP (Co. Act.)- 25(PB)/2024
Old CP No.296/2014

IN THE MATTER OF:

Ms. Alok Industries

.... Petitioner/Applicant

Vs.

Ms. Jai Shree Polyplast Pvt. Ltd.

.... Respondent

Order u/S. 433(e)/433(f) of the Companies Act, 1956

Order delivered on 20.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : None

For the Respondent : None

ORDER

1. The petition is received on transfer from the Hon'ble Delhi High Court.
2. In terms of the provisions of Section 434(1) of the Companies Act, 2013, the petition filed under Section 433 of the Companies Act, 1956 and transferred to this Tribunal is required to be dealt with as per the provisions of the Insolvency and Bankruptcy Code, 2016. In the wake, the Petitioner is required to file Form-1 prescribed under Rule-4 of Insolvency and Bankruptcy Code (Application to Adjudicating Authority) Rules, 2016 within one week from today.
3. There is no appearance on behalf of the Petitioner. In the interest of justice, hearing is deferred **to 01.07.2024.**

Sd/-
AVINASH K. SRIVASTAVA
MEMBER (TECHNICAL)

Shubham Pandya – 20.05.2024

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)